

THE HIGH COURT OF MADHYA PRADESH
MCRC No. 52991/2021
(KOMAL Vs STATE OF MADHYA PRADESH)

Gwalior, Dated : 03/12/2021

Shri Madhukar Kulshrestha, Counsel for applicant.

Shri Nitin Goyal, Counsel for State.

Case diary is available.

This is fourth application filed under Section 439 of Cr.P.C. for grant of bail. The third bail application was dismissed by order dated 11.06.2021 passed in M.Cr.C. No.22146/2021.

The applicant has been arrested on 23/11/2020 in connection with Crime No.844/2020 registered at Police Station Joura, District Morena for offence under Sections 306, 506 of IPC.

It is submitted by Counsel for the applicant that two witnesses have been examined and they have not supported the prosecution case. However, it is fairly conceded that husband of the deceased is yet to be examined.

Accordingly, the application is **dismissed** with liberty to the applicant to revive the prayer after examination of all material witnesses.

(G.S. Ahluwalia)
Judge

Aman